

**GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.6215  
TO BE ANSWERED ON 12.04.2017**

**NRI ORIGIN CHILDREN**

**6215. SHRI SISIR KUMAR ADHIKARI:**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether NRI origin children abroad are facing legal problems due to separation of their parents;**
- (b) if so, the details of cases received by the Government; and**
- (c) the action taken or proposed to be taken by the Government in this regard?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[GEN. (DR) V. K. SINGH (RETD)]**

- (a) Yes.**
- (b) Separation or divorce of overseas Indian parents sometimes results in following issues pertaining to their child or children:**
  - i. Parents are involved in legal battles seeking custody of the child or children**
  - ii. One parent taking the child or children and leaving the country without permission of the other parent. In such cases the parent files a court case accusing the other parent of child abduction**
  - iii. Following separation or divorce, child support or maintenance not being provided by the parent**
  - iv. One parent denying to the other parent any contact with the child or children or visitation rights.**

**Details of such cases received by our Missions as of today are given below:**

<b>Country</b>	<b>No. of cases received</b>
<b>Denmark</b>	<b>1</b>
<b>Malaysia</b>	<b>2</b>
<b>Mexico</b>	<b>1</b>
<b>Russia</b>	<b>2</b>
<b>Sweden</b>	<b>1</b>
<b>United Kingdom</b>	<b>3</b>
<b>United States</b>	<b>10</b>

**In addition, Ministry also receives petitions from parents who are facing the above issues.**

**(c) To address the above issues which are primarily of a legal nature, the respective parents are filing cases in courts in India and/or in the foreign country.**

**All requests for seeking assistance from a foreign country in service of judicial processes or other documents are directly submitted to the Ministry of Home Affairs in criminal law matters and to the Ministry of Law & Justice in civil matters.**

**Bilateral Consular Dialogues between India and foreign countries are also utilised to sensitise foreign governments on these issues.**

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